

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF PIONEER GAS POWER LIMITED

Sr. No.	Particulars	Details
1.	Name of Corporate Debtor	PIONEER GAS POWER LIMITED
2.	Date of Incorporation of Corporate Debtor	17/09/2009
3.	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Hyderabad
4.	Corporate identity number/Limited liability identity number of Corporate Debtor	U40105TG2009PLC065108
5.	Address of the Registered Office and Principal Office (If any) of the Corporate Debtor	3rd Floor, Plot No.13, Phase III, Road No.82, Jubilee Hills, Hyderabad, Hyderabad, Telangana, India, 500033
6.	Date of closure of Insolvency Resolution Process	24 th September 2025
7.	Liquidation commencement date of Corporate Debtor	11 th November, 2025 (Order received on 12 th November 2025)
8.	Name and Registration number of the Insolvency Professional acting as liquidator	Name: Aegis Resolution Service Private Limited (through Authorized Signatory Mr. Avil Menezes) IBBI Reg. No. IBBI/IPE-0118/IPA-1/2022-23/50041
9.	Address and E-mail of the Liquidator, as registered with the Board	Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road 'A', Chakala MIDC, Andheri (East), Mumbai 400093 Email: pioneergascirp@gmail.com
10.	Address and E- mail to be used for correspondence with the liquidator	Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road 'A', Chakala MIDC, Andheri (East), Mumbai 400093 Email: pioneergascirp@gmail.com
11.	Last date for submission of claims	11th December 2025

Notice is hereby given that the Hon'ble National Company Law Tribunal, Hyderabad Bench has ordered the commencement of liquidation of the Pioneer Gas Power Limited on 11th November 2025. (order received on 12.11.2025)

The stakeholders of Pioneer Gas Power Limited are hereby called upon to submit their claims with proof on or before 11th December 2025 to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 14th November 2025

Place: Mumbai

Sd/-

Aegis Resolution Service Private Limited
(through Authorized Signatory Mr. Avil Menezes)
Liquidator of PIONEER GAS POWER LIMITED
IBBI Reg. No. IBBI/IPE-0118/IPA-1/2022-23/50041
Authorization for Assignment valid till 30th June 2026